



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh, Dist. Ajmer
email : rorpcb.kishangarh@gmail.com

RPCB/RO KSG/Ajm/R-57/ 1932

Date: 25/09/19

Registrar,
Hon'ble NGT, Principal Bench,
New Delhi (ngt.filing@gmail.com),

Sub: In the matter of O.A. No. 934/20118. Ajit Singh Shekhawat V/s
State of Rajasthan.

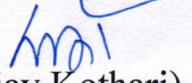
Ref : Hon'ble National Green Tribunal order dated 19.12.18

Sir,

In the above subject matter, compliance report of the Hon'ble National Green Tribunal order dated 19.12.2018 alongwith annexures are enclosed herewith for information and further necessary action please.

Encl : As above

Yours sincerely


(Sanjay Kothari)
Regional Officer

Copy to

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

Regional Officer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 934/2018

Ajit Singh Shekhawat

Applicant

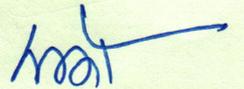
Versus

State of Raj. & Ors.

Respondents

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2.	DOCUMENTS	
	Annex-1- Photocopy of the consent letter dated 25.05.2016.	
	Annex-2- Inspection report dated 11.09.2019 along with photograph	



(Sanjay Kothari)
Regional Officer, RSPCB,
Kishangarh, Rajasthan

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 934/2018

Ajit Singh Shekhawat

Applicant

Versus

State of Raj. & Ors.

Respondents

**COMPLIANCE REPORT OF THIS HON'BLE TRIBUNAL
ORDER DATED 19.12.2018, ON BEHALF OF
RAJASTHAN STATE POLLUTION CONTROL BOARD.**

I, Sanjay Kothari S/o Shri L.C. Kothari, aged about 46 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Kishangarh (Ajmer) (Raj.) do, hereby submits the compliance report as follows:-

- 1) That the Hon'ble Tribunal by order dated 19.12.2018 directed as follows:-

"Allegation in this letter, which has been treated as an application, is that M/s Rajwara Breweries and Bottling Pvt. Ltd., at RIICO area of Silora, Kishangarh, Ajmer is discharging effluents illegally for which action is required to be taken.

Let the Rajasthan Pollution Control Board (RSPCB) furnish a report on factual aspects to this Tribunal within one month from the date of receipt of copy of this order by e-mail at ngt.filing@gmail.com."

- 2) That in compliance of the directions passed by this Hon'ble Tribunal, the factual report of the State Board is as follows:-
 - a) The disputed unit is IMFL/Country Liquor bottling plant, operating at plot no. F-9 to F-16 and F-35 to F-42, RIICO Industrial Area, Silora, Tehsil Kishangarh District Ajmer.



- b) The disputed unit M/s Rajwada Breweries & Bottling Pvt. Ltd. to which revised consent was issued by the Regional Officer, RSPCB, Kishangarh vide letter dated 25.05.2016 for blending & bottling of IMFL & Country Liquor with capacity of 155.52 lac liters/day. The said consent is valid from 22.02.2016 to 31.10.2020. The said consent was issued with the condition stipulated there in. The photocopy of the consent letter dated 25.05.2016 is annexed here with and marked as **Annexure -1**.
- c) The unit M/s Rajwada Breweries & Bottling Pvt. Ltd. to which consent was issued by the Board has given the plant & machineries on lease to M/s Rajasthan Liquors Ltd.
- d) The disputed unit was inspected by the officials of Regional Office, Kishangarh on 11.09.2019. The observations during the course of inspection are as follows:-
- I. Unit is engaged in blending & bottling of IMFL & Country Liquor.
 - II. Water is used for blending of IMFL & Country Liquor and in the bottle washing.
 - III. Fresh glass bottles are washed with plain water & waste water generated during bottle washing is reused in bottle washing, after passing through various filters. Sample collected shows that waste water after filters is meeting with the prescribed standards.
 - IV. Waste water generated from R.O. reject; filters back wash & DM back wash is collected in a tank & blended with fresh water and used for plantation within the premises, sample collected shows the

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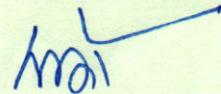
waste water from overall rejected water tank is within prescribed limits.

- V. No discharge of water and/or waste water was observed within or outside the premises.
- VI. The water requirement of about 45 KL to 50 KI per day is procured through outside tanker supply. Unit has also applied at CGWA for abstraction of ground water for one tube well located in the premises and its application is under process at CGWA.

The photocopy of the inspection report dated 11.09.2019 along with photographs is enclosed for as

Annexure -2.

- 3) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record.



(Sanjay Kothari)

Regional Officer, RSPCB, Kisangarh



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111



Revised Consent

File No : F(Tech)/Ajmer(Kishangarh)/2019(1)/2014-2015/668-669

Order No: 2016-2017/Kishangarh/5057

Date: 25/05/2016

Unit Id : 56581

M/s Rajwada Breweries & Bottlings Pvt. Ltd.

F-9 to 16 & F 35 to 42, RIICO Ind. Area, , Silora

Tehsil:Kishangarh

District:Ajmer

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. *+ G.O./Pir*

Ref: Your application for Consent to Operate dated 19/02/2016 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **Industry** situated at F-9 to 16 & F 35 to 42, RIICO Ind. Area, Silora Tehsil:Kishangarh District:Ajmer , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 22/02/2016 to 31/10/2020 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Blending & Bottling of IMFL & Country Liquor	Product	155.52 LAC LITER/ DAY

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Handwritten signature and date:
25-5-16



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Revised Consent

File No : F(Tech)/Ajmer(Kishangarh)/2019(1)/2014-2015/668-669

Order No : 2016-2017/Kishangarh/5057

Date: 25/05/2016

Unit Id : 56581

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank
Trade Effluent	2.500	NIL	2.500 Use in Plantation after Neutralisation in settling tank

- 5 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 6 That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant which ever is earlier.
- 7 That 33% area of the total area of industry's premises shall be covered by tree plantation.
- 8 That this consent is granted to the aforesaid industry to ensure control of pollution from the premises of the industry in accordance with various pollution control Acts, in no way confers the right to the industry to exit in violation of other Laws & statutory permission.
- 9 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Revised Consent

File No : F(Tech)/Ajmer(Kishangarh)/2019(1)/2014-2015/668-669

Order No : 2016-2017/Kishangarh/5057

Date: 25/05/2016

Unit Id : 56581

- 10 The unit shall not abstract ground water without prior permission of Central Ground Water Authority, New Delhi.
- 11 That unit shall maintain zero discharge status outside the premises.
- 12 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.
- 13 That this consent is being issued on the basis of information submitted by the unit. The consent may be automatically revoked incase of any wrong information found after that.
- 14 That any incorrect information submitted in the consent application form of declaration shall make the industry liable for legal action under Section 42 of the Water and Section 38 of the Air Act.
- 15 That this consent is valid subject to fulfillment of all the other statutory requirements in other Law/Act/Rules as applicable.
- 16 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
- 17 The Total Project cost shall not exceed to Rs. 811.16 Lacs , which includes cost of Land Building and Plant & Machinery and accordingly unit has remitted Consent to Operate fees of Rs. 32000/- (5 Years) under Water Act, 1974 (Slab 5 Caror - 10 Caror Orange Category) balance fees of Rs. 16000/- has been adjusted against additional fees as per Notification dated 05/06/2015.
- 18 That this consent is valid for operation of one DG Set of 82.5 KVA as the only source of air pollution.
- 19 Consent to Operate fees of Rs. 5000/- (5 Years) under Air Act, 1981 (Slab upto 5 Lacs Orange Category) balance fees of Rs. 2500/- has been adjusted against additional fees as per Notification dated 05/06/2015.
- 20 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Ajmer(Kishangarh)/2019(1)/2014-2015/129-130 dated 26/04/2016
- 21 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Water Act.



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111 Fax :01463-250111

Revised Consent

File No : F(Tech)/Ajmer(Kishangarh)/2019(1)/2014-2015/668-669

Order No : 2016-2017/Kishangarh/5057

Date: 25/05/2016

Unit Id : 56581

- 22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer, Kishangarh

Copy To:-

1 Master File.

Regional Officer, Kishangarh

Rajasthan State Pollution Control Board, Kishangarh

Inspection Report

A GENERAL INFORMATION		
1	a. Name of the Industry	M/s Rajwada Breweries & Bottling Pvt. Ltd. (unit id- 56581)
	b. Address of the Industry	F-9 to 16 and F-35 to 42, RIICO Ind. Area, Silora, Kishangarh, Ajmer
	c. E-mail	rajwada.b2@gmail.com
	d. Fax	-
	e. Mobile	7412026179
	f. Telephone	0145-2432859
2	Date of Inspection:	11.09.2019
3	Name and Designation of the Person Contacted	Sh. Ramesh Gupta, Unit Head
4	Date of commencement	2004
5	Type of Industry	Liquor Bottling Plant
6	Nature of Industry	Air & Water Pollution
7	Size of Industry: Large/ Medium/ Small	SSI
8	Category of Industry: Red/ Orange/ Green/ Others	Orange (at Sr No. 66 of categorization order dated 08.05.2018)
9	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Operational
10	Manufacturing Process	Industry is engaged in blending and Bottling of IMFL and country liquor. Spirit is blended with water alongwith additives and filled in bottles for dispatch.
11	Details of Plant and Machinery	<ul style="list-style-type: none">➤ RO plant➤ DM plant➤ Blending Vats- 10 in nos.➤ Storage Tanks
B CONSENT STATUS		
1	Status of consent under the Water Act, 1974	Industry has obtained consent under Water Act 1974 for blending and bottling of IMFL & Country Liquor vide letter dated 25.05.2016 which stands valid upto 31.10.2020.
2	Status of consent under Air Act- 1981	Industry has obtained consent under Air Act 1981 for D G set 82.5 KVA vide letter dated 25.05.2016 which





Rajasthan State Pollution Control Board, Kishangarh

		stands valid upto 31.10.2020.
3	Name of raw materials with quantity (per day or per month or annum)	Sprit (40 KL) & Water (40KL)
4	Name of Product (s) and by-products manufactured with quantity (per day or month or annum)	IMFL (Indian Made Foreign Liquor)- 155.52 Lac Lit per day

C. Source of water

- 1) Fresh water is outsourced through outside tanker supply- 45000-50000 lit per day. Fresh water is stored in raw water storage tank of about 190000 liters capacity.
- 2) Borewell (01) was observed within premises, however it was reported that water is not being abstracted through borewell and motor was found removed.
- 3) Industry has submitted application at CGWA on 12.07.2017, which is reported to be under process.

D. Usage of water in Process

- 1) Fresh Water is used for blending of liquor and washing of fresh glass bottles with plain water.
- 2) About 40 KL per day of water is used for industrial process and about 5 KL/day water is used for domestic purpose.
- 3) **Water storage Tanks-**
 - a. Recycle water Storage Tank-2 (approx. 84000Lit capacity)
 - b. Rejected water storage tank. (approx. 60000 Lit capacity)
 - c. Recycle water Storage tank-1 (approx. 55000 lit Capacity)
 - d. Raw water storage Tank (approx. 190000 lit capacity)

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Rajasthan State Pollution Control Board, Kishangarh

E. Waste Water generation & control Measures provided

- 1) **From Bottle washing-** Fresh glass bottles are washed with fresh water and waste water so generated is collected in Recycle water Storage tank-1. This waste water is passed through sand filter and activated carbon filter, cloth bag filter followed by Cartridge Filter and collected in Recycle water Storage Tank-2, from where it is reused for washing of glass bottles again.
- 2) **From R.O. Reject, DM Backwash & Filter Back wash-** Approx. 2.5KLD waste water is generated from RO Reject, DM back Wash and Filters Backwash. This waste water is collected in Rejected water tank. Fresh water is blended with waste water in rejected water tank, thereafter water is used for plantation purpose within the premises.
- 3) **Sample Collection-** Water samples have been collected from outlet of Recycle water Storage Tank-2 and outlet of Rejected Water Tank.
- 4) Flow meters have been recently provided at raw water storage tank and at rejected water tank.

F. Disposal of Waste water

- 1) Waste water generated from bottle washing after filtration is reused for washing of glass bottles. **The analysis results of sample collected of recycle water show that parameters are within prescribed limits (copy encl.)**
- 2) Waste water from RO Reject, DM back Wash and Filter Backwash is collected in Rejected water tank. Fresh water is blended with waste water in rejected water tank, thereafter water is used for plantation purpose. **The analysis results of sample collected of water used for plantation from rejected water storage tank show that parameters are within the prescribed limits (copy encl.)**
- 3) Total area occupied by industry is 30875 sq mt, out of which approx. 15000 sq mt area is open land. Approx 400 trees and small plants have been planted within and outside the industrial premises.
- 4) No waste water was found discharged in open land within or outside the premises.





Rajasthan State Pollution Control Board, Kishangarh

G. Details of DG set

- 1) **DG set- 82.5 KVA-** The DG set is not in use since last few months. Industry was advised to remove the obsolete DG set, as it is acoustic.
- 2) **DG set- 45KVA-** Industry has purchased a DG set of 45 KVA which has not been installed yet.

H. Complaint verification

- ✓ During inspection, no waste water discharge was observed within and outside premises. Also no water/ waste water were found to be accumulated in open land within industry.
- ✓ No DM resin/waste was found dumped on open land. Unit has submitted that they have not changed the resin in the last two years.
- ✓ Photographs of the premises are enclosed herewith.

I. Conclusion

A letter has been issued to the unit on dated 18.09.2019 for not operating the DG set (82.5 KVA) as it is not acoustic and to apply for consent to establish and operate for the DG set of 45 KVA (copy enclosed).

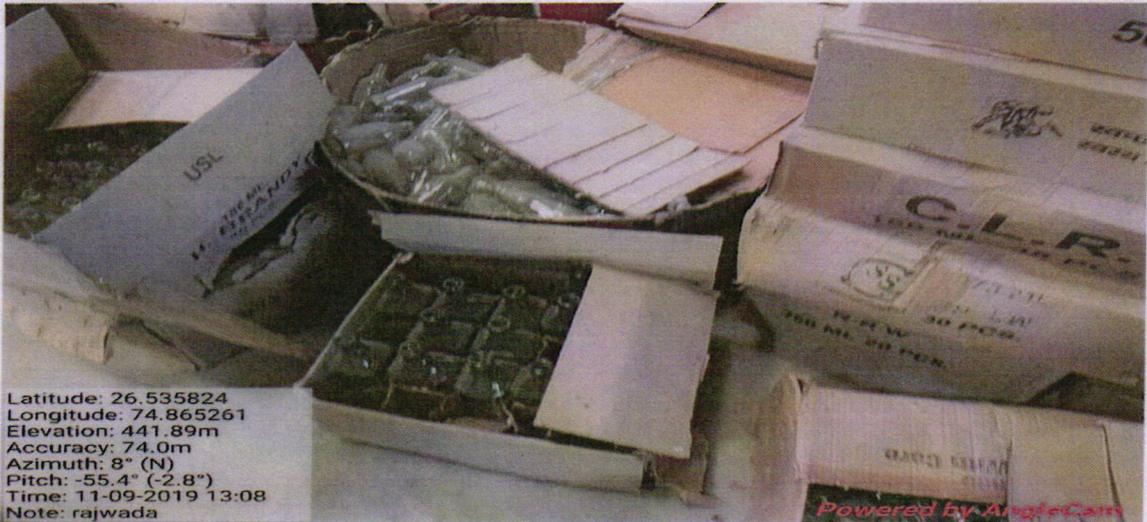


(Dr. Kriti Sharma)
JSO



(Sanjay Kothari)
RO

Rajasthan State Pollution Control Board, Kishangarh



Fresh glass bottles



Glass Bottles washing Section

Rajasthan State Pollution Control Board, Kishangarh



R.O. and DM plant



Filtration system (Sand and Activated Carbon Filter)

Rajasthan State Pollution Control Board, Kishangarh



Rejected Water Tank



Raw Water Storage Tank

Rajasthan State Pollution Control Board, Kishangarh



Blending Vats



Bottling Section

Rajasthan State Pollution Control Board, Kishangarh



Latitude: 26.536262
Longitude: 74.865207
Elevation: 437.69m
Accuracy: 3.2m
Azimuth: 22° (N)
Pitch: -3.8°
Time: 11-09-2019 13:24
Note: rajwada plantation

Powered by AngleCam



Latitude: 26.535617
Longitude: 74.865045
Elevation: 443.92m
Accuracy: 3.2m
Azimuth: 74° (E)
Pitch: -10.8°
Time: 11-09-2019 13:10
Note: rajwada plantation

Powered by AngleCam

Plantation with premises

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 106
Report On : 18/09/2019

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 11/09/2019 from Dr Kriti Sharma, JSO, Kishangarh, RSPCB Kishangarh a sample of Waste Water of M/S Rajwada Breweries & Bottlings Pvt. Ltd. , Plant - No Plant [56581] ,F-9 to 16 & F 35 to 42, RIICO Ind. Area, , City- Silora Tehsil- Kishangarh , District- Ajmer Collected from Outlet of Recycle Water Storage Tank-2 Collected on 11/09/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/09/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.22
2	Total Suspended Solids mg/l	16
3	Chemical Oxygen Demand (COD) mg/l	67
4	Bio-Chemical Oxygen Demand (BOD) (3days-at 27° C) mg/l	14
5	Oil & Grease mg/l	Not Traceable

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **18/09/2019**


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Kishangarh
Kishangarh
Phone:01463-250111
Fax :01463-250111

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 107

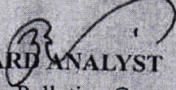
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I further certify that I have analyzed the aforementioned sample on 18/09/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.54
2	Total Suspended Solids mg/l	38
3	Chemical Oxygen Demand (COD) mg/l	135
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	1.0

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 18/09/2019


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Kishangarh
Kishangarh
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